

(a) whether the Government are aware that funds earmarked and allotted to the respective State Governments under the 20 Point Programme have not been disbursed to the intended beneficiaries;

(b) if so, the remedial steps taken/proposed in this regard;

(c) whether the Government propose to set up a Committee by including some Members of Parliament to ensure that the funds allotted under 20 Point Programme are properly disbursed to the intended beneficiaries; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) and (b). Funds are broadly allocated/earmarked for different sectoral plan heads. The funds for the specific items under TPP are devived from the respective sectoral plan heads. Only the physical progress of the TPP is monitored by the MPI. The information regarding the flow of funds to the intended beneficiaries is not being monitored by MPI. However, from the findings of Concurrent Evaluation of Integrated Rural Development Programme (IRDP) for the period January-December, 1989 which is one of the items covered by 20 Point Programme, it is observed that ineligible families were assisted in 16% cases. Ministry of Rural Development have taken corrective measures to streamline the implementation of IRDP. Similar information about leakages under other beneficiary oriented schemes covered by 20 Point Programme and remedial steps taken/proposed to be taken is being collected from concerned Ministries/Departments and will be laid on the Table of the House.

(c) There is no such proposal with the Government at present.

(d) Does not arise.

#### Land to SC/ST in Alipur Development Area

5726. SHRI B.L. SHARMA PREM: Will the PRIME MINISTER be pleased to state:

(a) whether land has been allotted to the landless and SC/ST people in Alipur Development Area under the 20-point programme;

(b) if not, the time by which such allotment is proposed to be made;

(c) whether the persons to whom the land has been allotted have been provided with all the essential public amenities; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b). Yes, Sir.

(c) and (d). The information is being collected and shall be placed on the Table of the House.

#### Computers in Government Departments

5727. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to State:

(a) whether there is any provision on buying personal computers for various Government Officers with the prior permission of Department of Electronics and the National informatics Centre; if so, the reasons therefor;

(b) whether the Government propose to waive such a provision so that computerization spreads faster with the use of indigenous personal computers as per the plans of respective Government departments; and